

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2027
ANSWERED ON:20.07.2009
LAND FOR SEZs
Pal Shri Jagdambika

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of agricultural land provided for Special Economic Zones (SEZs) after enactment of SEZ Act;
- (b) the areas of waste Government land and private land of farmers which became part of the said SEZs during the last three years; and
- (c) the details of operational SEZs, State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) and (b): Land is a State subject. Land for Special Economic Zones (SEZs) is procured as per the policy and procedures of the respective State Governments. State Governments have been advised that in case of land acquisition for SEZs, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If perforce a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ. The Board of Approval on SEZs only considers those proposals, which have been duly recommended by the State Government. As per information made available by the developers in respect of 381 SEZs, 82.3% of land is waste/barren/dry/industrial, 15% of land is single crop and 2.7% of land is double crop.

(c): A statement giving state-wise distribution of formally approved and notified SEZs is annexed.